

**DIVISION BENCH**                      **ITEM NO.142**  
**NATIONAL COMPANY LAW TRIBUNAL**  
**ALLAHABAD BENCH**  
**PRAYAGRAJ**

**CP No.08/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>AMAN MATHUR (QTHINK POWER AND ENERGY PRIVATE LIMITED) V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT 2013</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

- 1.** Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 4<sup>th</sup> July, 2024.
- 2.** Meanwhile, pleadings if any, wherever pending be completed by the RoC as well as Income Tax Department with advance copies to be supplied to the opposite side.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**16<sup>th</sup> May, 2024**

*Avaneesh Kumar Singh*  
*(Stenographer)*